

1	2	3
5.	हरियाणा	2,99,700
6.	हिमाचल प्रदेश	3,36,700
7.	जम्मू तथा कश्मीर	3,57,200
8.	कर्नाटक	34,35,200
9.	केरल	22,32,500
10.	महाराष्ट्र	60,90,200
11.	मणिपुर	53,200
12.	मेघालय	89,300
13.	नागालैण्ड	47,500
14.	उड़ीसा	35,62,500
15.	राजस्थान	12,33,950
16.	तमिलनाडु	60,40,100
17.	त्रिपुरा	1,95,700
18.	उत्तर प्रदेश	90,11,350
19.	पश्चिम बंगाल	59,34,800
योग :		र० 5,95,45,300

**Recommendation of Lokur Committee
Regarding Charges for Peripheral Services**

3209. SHRI KAMAL NATH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the recommendations made by the Lokur Committee on the question whether

the charges for providing peripheral services should be borne by the civic authorities or these are to be recovered from the societies owning land ; and

(b) whether any Public Authority, MCD/DDA has provided peripheral services in the case of co-operative house building colonies in South Delhi and whether any recovery therefor was made from the allottees of plots there ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The relevant recommendations are given in the statement attached.

(b) The information is being collected and will be laid on the Table of the House.

Statement

Recommendations of the Report of Co-operative House Building Societies Enquiry Committee (Lokur Committee).

(xxvii) The question of legality of the demands made on the societies for contribution to provision of central overhead storage tanks, peripheral services, electrification and street lighting should be referred to the Attorney General of India for his opinion.

(xxviii) In the interest of speedy execution of peripheral services, central overhead storage tanks, electrification and street lighting, the societies in Group IV should deposit at the earliest the sums demanded by the Delhi Development Authority and the Delhi Electric Supply Undertaking. Such deposits would be subject to the clarification of the legal validity of these demands by the Attorney General of India. The deposits so received from time to time should be utilised by the Authorities towards execution of the aforesaid services.

**Peripheral Services for Nirman Vihar/
Preet Pihar**

3210. SHRI KAMAL NATH : Will the

Minister of WORKS AND HOUSING be pleased to state :

(a) the peripheral services provided by the M.C.D./D.D.A. for Nirman Vihar and estimated cost thereof and also the amount recovered from the society/plot holders ; and

(b) whether any recovery towards provision of peripheral services has been made from the allottees of plots in Preet Vihar and the services provided for that colony by the MCD/DDA ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The Delhi Development Authority have provided the peripheral services of roads, water supply, storm water drains and sewer lines in Nirman Vihar. This work was taken up by the DDA as a composite scheme covering 42 cooperative house building societies and therefore, no separate estimate for this work for Nirman Vihar is available.

The Delhi Water Supply and Sewerage Disposal Undertaking of M.C.D. recovered an amount of Rs. 2.07 lakhs as proportionate charge for common sewer lines and Rs. 0.81 lakhs as proportionate charge for central overhead tank in respect of Nirman Vihar.

(b) The peripheral charges are being recovered from the allottees of the plots in Preet Vihar at the rate of Rs. 16 per sq. metre of the plot area. The D.D.A. have already provided similar peripheral services as in case of Nirman Vihar. An amount of Rs. 2.52 lakhs was also recovered by the D.W.S. and S.D.U. of M.C.D. towards proportionate cost of common sewer, from the Preet Vihar society.

Difficulty of MCD in taking over Scavenging and Sewage Disposal Works of Nirman Vihar, Delhi

3211. SHRI KAMAL NATH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the plans for providing roads and sewage disposal lines laid in Nirman Vihar colony, have been approved and completion of work certified by DDA ; and

(b) if so, the difficulty of the Municipal Corporation of Delhi in taking over scavenging and sewage works of the colony pending decision regarding taking over services of that colony ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) The Municipal Corporation of Delhi have informed that maintenance of all services namely, roads, storm water drains, water supply, sewerage, street lighting, parks and open spaces are taken over simultaneously by them after the formalities are fulfilled by the applicant society. They have further informed that this society has not so far furnished required plans/documents for the purpose.

Refund claimed by Works, Housing and Supply Cooperative House Building Society

3212. SHRI KAMAL NATH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Ministry of Works, Housing and Supply Co-operative House Building Society Limited has claimed a refund of money paid by the Society for the land which was allotted to them in Shakarpur area of East Delhi, but its possession has not yet been handed over to them ; and

(b) if so, the amount claimed and the action taken on the claim ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). The